

*By E-Mail/Speed Post/Special Messenger*

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/ /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
Shri Dipankar Bora  
Member, Motor Accident Claims Tribunal  
Nagaon

Dated Guwahati, the                      March, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. letter No. MACT/N/521 dated 08.03.2022

Sir,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. the evening of 08.04.2022 till the morning of 19.04.2022 to visit Leh, Srinagar along with your mother, wife and son by the shortest possible route, as per existing Rules.

Thanking you

Yours faithfully

*self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/1602 - 1604 /A, dated 21/3/22**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

*21.03.2022*  
**REGISTRAR (VIGILANCE)**

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